Shri M. L. Sondhi: I rise on a point of order. I want to say that on this matter you should allow all the Members of Parliament from Delhi to speak.

Mr. Speaker: There are Bihar Members and Andhra Members who are interested in this. May I take it that if a Bihar friend puts a question about Bihar, all the Members from Bihar must be allowed to put questions? It means only this. If a Bombay friend puts a question, all Bombay Members should be allowed to put questions? What a dangerous mistake it is!

श्री राम चरण (खुर्जा) : अध्यक्ष महोदय, ...

श्री राम गोपाल शालवाले : अध्यक्ष महोदय, मैं कई बार खड़ा होकर कह रहा हूं . . . .

Mr. Speaker: I cannot call him. His name is not here. I am very sorry, I cannot call him. मैं आपको नहीं बुला सकता हूं ।

श्री राम गोपाल शालवाले : मैं कभी खड़ा नहीं हुआ तीन महीने में, पहली बार खड़ा हो रहा हूं । आप मौका नहीं दे रहे हैं । मैं व्यवस्था का प्रश्न उठाता हूं . . .

Mr. Speaker: If it is a point of order, I will allow him.

श्री राम गोपाल शालवाले : क्या मंत्री जी बतायेंगे . . .

Mr. Speaker: No, no. He may please sit down. I would not allow him. His name is not here. मंत्री जवाब नहीं देंगे। आप का नाम इस में नहीं है।

श्री राम गोपाल शालवाले : . . . लेकिन बिना नाम के आप ने बहुत से सदस्यों को मौका दिया है । . . . (**व्यवधान**) . . . क्या मंत्री जी बतायेंगे . . . .

अध्यक्ष महोदय : मंत्री नहीं बतायेंगे . . . (**व्यवधान**) . . .

श्री राम गोपाल शालवाले : अध्यक्ष महोदय, मैं यह जानना चाहता हूं कि यह झुग्गी झोंपड़ी की स्कीम जो बनाई गई है यह आज की है या इससे पहले की है और यह कब बनाई गई थी और कौन लोग इसके बनाने वाले थे और आज . . . (**व्यवधान**)

Mr. Speaker: The hon. Member should please sit down. There is no point of order.

श्री राम चरण : झुग्गी झोंपड़ी में मैं 16 साल रह चुका हूं . . . .

Mr. Speaker: What is the point of order?

श्री राम चरण : अध्यक्ष महोदय, मैं झुग्गी झोंपड़ी के बारे में कहना चाहता हूं . . . (**व्यवधान**)

Mr. Speaker: The hon. Member should resume his seat. There is no point of order. Now, I shall go to the next item.

12.46 hrs.

RE. QUESTION OF PRIVILEGE

श्री अटल बिहारी बाजपेयी (बलरामपुर): सभापति जी, एक बात सुन लीजिये । मैं ने एक विशेषाधिकार का प्रश्न दिया है और मैं चाहता हूं कि उसे अस्वीकृत करने से पहले आप उस पर हम लोगों की राय सुन लीजिये । कल आप ने कहा था कि श्री अर्जुन अरोड़ा के विरुद्ध . . . .

Mr. Speaker: I shall call him, if necessary, in regard to it.

श्री मधु लिमये (मुंगेर) : नहीं, अध्यक्ष महोदय, कल यह बात उठायी थी, इनकी बात सुन ली जाय ।

Shri S. M. Banerjee (Kanpur): I have already written to you. I want that the matter should be referred to the Privileges Committee.

श्री अटल बिहारी वाजपेयी : मैं तो चाहता हूं कि आप इस प्रश्न को लें।

Mr. Speaker: Does the hon. Member want to discuss it here and now; or does he want me to give him a chance some other time before I take any decision?

श्री अटल बिहारी वाजपेयी : मैं चाहता हूं कि सदन में विवाद हो।

Mr. Speaker: I shall discuss with him and then only give my decision, but not now.

श्री अटल बिहारी वाजपेयी : नहीं, यह बड़ा महत्वपूर्ण प्रश्न है। यह कोई चैम्बर में बैठ कर तय करने वाला सवाल नहीं है।

Mr. Speaker: Why does he want to take the time of the House again on it? Yesterday, we had discussed the whole thing?

श्री अटल बिहारी वाजपेयी : नहीं, तो आप उसको कल लेने की इजाजत दीजिये। मैं आप से चर्चा कर सकता हूं।

Mr. Speaker: I have no objection. Ultimately, the House decides, not the Speaker in the Chamber. Suppose the hon. Member agrees with me or I can agree with him, then it will be simplified. Anyway, let us see. I have not disposed of it yet; I have not rejected it. (*Interruptions*).

Yes. we shall discuss and we shall see.

12.48 hrs.

PAPERS LAID ON THE TABLE

DELHI DEVELOPMENT AUTHORITY (PENSION) RULES

The Minister of Works, Housing and Supply (Shri Jaganath Rao): I beg to lay on the Table a copy of the Delhi Development Authority (Pension) Rules, 1967, published in Notification No. G.S.R. 840 in Gazette of India dated the 3rd June, 1967, under section 58 of the Delhi Development Act, 1957. [*Placed in Library, See* No. LT-739/67).

NOTIFICATIONS UNDER CUSTOMS ACT, ETC.

Shri Jaganath Rao: On behalf of Shri K. C. Pant, I beg to lay on the Table:

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:

(i) G.S.R. 890 published in Gazette of India dated the 10th June, 1967.

(ii) G.S.R. 891 published in Gazette of India dated the 10th June, 1967.

(iii) G.S.R. 910 published in Gazette of India dated the 12th June, 1967.

(iv) G.S.R. 915 published in Gazette of India dated the 17th June, 1967. [*Placed in Library. See* No.. LT-740/67).

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:

(i) The Customs and Central Excise Duties Export Drawback (General) Thirty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 892 in Gazette of India dated the 10th June, 1957.

(ii) The Customs and Central Excise Duties Export Drawback (General) Thirty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 893 in Gazette of India dated the 10th June, 1967.

(iii) The Customs and Central Excise Duties Export Drawback (General) Fortieth Amendment Rules, 1967, published in Notification No. G.S.R. 894 in Gazette of India dated the 10th June, 1967.